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O.A. No. 138/09

ORDER DATED 9th APRIL, 2009

Coram:

Hon'ble Mr. C.R. Mohapatra, Member (A)

Heard Mr. N.R. Routray, Ld. Counsel for the applicant and Mr. S.K. Ojha, Ld. Standing Counsel for the Railways.

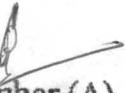
2. Mr. Routray, Ld. Counsel for the applicant submits that the the applicant has already filed a representation dated 11.08.08 (Annexure-A/4), addressed to the Dy. Chief Engineer, East Coast Railway, Cuttack (Respondent No.5) for grant of financial upgradation w.e.f. 01.10.1999 under the ACP Scheme and payment of consequential benefits. The said representation is still pending although almost seven months period is over.

3. In the above view of the matter, the Ld. Counsel for the applicant submits that he will be satisfied if a direction is issued to Respondent Nos.3 & 5 to consider the pending representation and pass appropriate orders within a reasonable time. Accordingly, Respondent Nos.3 & 5 are directed to

consider the pending representation at Annexure-A/4 and pass a reasoned order expeditiously at any rate within a period of 03 (three) months from the date of receipt of the copy of this order.

Accordingly the Original Application is disposed of at the admission stage itself, without expressing any opinion on the merit of the matter.

4. Send copies of this order along with copy of the O.A to Respondents for compliance & free copy of this order be given to Ld. Counsel for both sides.


Member (A)